

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.7045/2026(@Diary No.52266/2025)

BYJU RAVEENDRAN

Appellant(s)

VERSUS

ADITYA BIRLA FINANCE LIMITED & ORS.

Respondent(s)

O R D E R

1. Delay condoned.
2. Having heard Mr. Navin Pahwa, the learned Senior counsel appearing for the appellant and having gone through the materials on record, we find no good ground to interfere with the impugned Order dated 12-8-2025 passed by the National Company Law Appellate Tribunal, Chennai in Company Appeal (AT) (CH) (Ins.) No.120 of 2025.
3. The Appeal is, accordingly, dismissed.
4. The enquiry against the IRP shall proceed further expeditiously in accordance with law.
5. Pending applications, if any, also stand disposed of.

.....J
(J.B. PARDIWALA)

.....J
(VIJAY BISHNOI)

Signature Not Verified

Digitally signed by
VISHAL ANAND
Date: 2026.05.04
19:28:06 IST
Reason: I am
NEW DELHI;
4TH MAY, 2026.

ITEM NO.14

COURT NO.7

SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCIVIL APPEAL Diary No.52266/2025

[Arising out of impugned final judgment and order dated 12-08-2025 in CAAT (CH) (I) No. 120/2025 passed by the National Company Law Appellate Tribunal, Chennai]

BYJU RAVEENDRAN

Petitioner(s)

VERSUS

ADITYA BIRLA FINANCE LIMITED & ORS.

Respondent(s)

(FOR ADMISSION)

(IA No. 21131/2026 - CONDONATION OF DELAY IN REFILEING SLP, IA No. 21128/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 21129/2026 - STAY APPLICATION)

Date : 04-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Navin Pahwa, Sr. Adv.
Mr. Amit Rawal, Sr. Adv.
Mr. Rohan Thawani, Adv.
Mr. V. Shyamohan, Adv.
Ms. Aswathi M K, Adv.
Ms. Sradhaxna Mudrika, Adv.
Ms. Anshika Bajpai, Adv.
Ms. Vrinda Goel, Adv.
Mr. Viren Sharma, Adv.
For M/s. KMNP Law, AOR

For Respondent(s) :

Mr. Lalit Katariya, Adv.
Mr. Akhil Sachar, Adv.
Ms. Astha Tyagi, AOR

Mr. Dhruv Mehta, Sr. Adv.
Ms. Pooja Mahajan, Adv.
Ms. Ichchha Kalash, Adv.
Ms. Samridhi Shrimali, Adv.
Mr. Sparsh Jain, Adv.
Mr. Kartikeya Sharma, Adv.
Mr. Avinash B. Amarnath, AOR

Mr. Kapil Sibal, Sr. Adv.
Mr. Prateek Kumar, Adv.
Ms. Ravena Rai, Adv.
Mr. Siddhant Grover, Adv.
Mr. Abhi Udai Singh, Adv.
Ms. Manisha Singh, Adv.
For M/s Khaitan & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. The Appeal is dismissed, in terms of the signed order.
3. Pending applications, if any, also stand disposed of.

(VISHAL ANAND)
DEPUTY REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)

(Signed Order is placed on the file)